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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

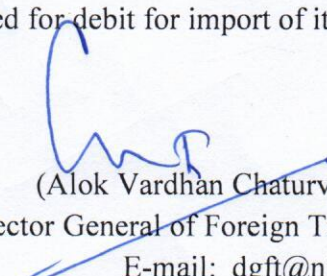
Public Notice No. 24/2015-2020
New Delhi, dated: 26th July, 2018

Subject: Removal of all items from the Appendix 3A of the Handbook of Procedures, 2015-20.

In exercise of powers conferred under paragraph 1.03 of the Foreign Trade Policy 2015-2020, the Director General of Foreign Trade hereby makes the following amendments in the Appendix 3A of MEIS, issued earlier by this Directorate, vide Public Notice 01/2015-20 dated 01.04.2015.

2. The items Serial no. 01 to 07 in the list specified under Appendix 3A are deleted with immediate effect.

Effect of Public Notice: Chapter 3 duty credit scrips are allowed for debit for import of items which were earlier not permitted.


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